

In the Central Administrative Tribunal  
Calcutta Bench  
CP(c) 115 of 2001 20-8-04  
(OA 29 of 97)

Present : Hon'ble Mr. Justice B. Panigrahi, Vice-Chairman  
Hon'ble Mr.N.D. Dayal, Member(A)

Diwakar Singh

-Vs-

IIMS Rara (ER)

For the applicant : In person

For the respondents : Mr.P.K. Arora, Counsel

ORDER

Per Mr.Justice B. Panigrahi, V.C.

Upon hearing the applicant, who is present in person, and also Mr.Arora, the learned counsel for the alleged contemnor, it is found that the disciplinary proceedings have been disposed of, of course within the extended time. The applicant's grievance in this contempt petition is that because of delay in disposal of the disciplinary proceedings there was financial loss of interest on his gratuity amount. Since the order of the Tribunal has been implemented, the application for contempt proceeding is closed. No costs. However, if the applicant is still aggrieved he can file separate application for redressal of his grievance.

  
Member(A)

  
Vice-Chairman